

गयी है, जिसके अन्तर्गत रबड़ बोर्ड के फील्ड अफसर तथा रबड़ इंस्ट्रक्टर पुनः वृक्षारोपण की प्रगति की देखरेख करते हैं और उत्पादकों, विशेषतः छोटे रबड़ उत्पादकों, को शैल्पिक सलाह देते हैं। अधिक उपज वाले रबड़ के बीज रियायती मूल्य पर बांटने की एक योजना भी १९४९ से चल रही है। जिस रफ्तार से देश में कच्ची रबड़ का उत्पादन बढ़ रहा है, उससे यह संभव नहीं कि अल्प अवधि में उत्पादन तथा खपत का अन्तर पूरा किया जा सकेगा। १५ करोड़ ६० की अनुमानित लागत से कृत्रिम रबड़ का एक कारखाना, जिसकी उत्पादन क्षमता २०,००० टन वार्षिक होगी, शीघ्र ही बरेली में स्थापित किया जा सकेगा, जिससे इस उद्योग की आवश्यकतायें पूरी की जा सकें। सहयोग की उपयुक्त शर्तें प्राप्त करने के लिये विदेशी फर्मों से बात चीत चल रही है।

इसके अतिरिक्त, अंडमान तथा निकोबार द्वीप समूहों में व्यापारिक पैमाने पर रबड़ की खेती के लिये उपयुक्त भूमि का सर्वेक्षण एक दल कर रहा है और इन द्वीप समूहों में शीघ्र ही रबड़ के बूझों का आरोपण शुरू किये जाने की संभावना है।

**श्री पद्म देव :** आज के जमाने में रबड़ की बढ़ती हुई मांग को देखते हुये क्या सरकार ने अंडमान और निकोबार के अतिरिक्त और भी कुछ स्थानों का सर्वेक्षण किया है जहां पर कि रबड़ के पेड़ों को लगाया जा सके ?

**श्री कानूनगो :** हां यह जांच की गई है लेकिन भारत में इसके वास्ते योग्य जमीन ज्यादा नहीं मिल सकती है।

**श्री पद्म देव :** सरकार ने सिंथेटिक रबर फैक्टरी की जो योजना बनायी है उसमें बेरी क्यों हो रही है। इस बेरी के कारण सरकार को रबर के इम्पोर्ट पर रुपया खर्च करना पड़ रहा है। इसके अलावा इसके बन जाने से रोजगार भी मिलता।

**श्री सनुभाई शाह :** और प्लांटों में चाहे कुछ बेरी हुई हो, लेकिन जहां तक सिंथेटिक रबर प्लांट का ताल्लुक है, इसमें बेरी नहीं हो रही है। यह बहुत जल्द प्रोडक्शन में आ जायेगा जिससे सरकार का बहुत सा फारिन एक्सचेंज भी बचेगा और देश सिंथेटिक रबर और रबर के बारे में सल्फ सफिशेंट हो जायेगा।

**Shri Tangamani:** May I know whether any estimate has been made of the replanting the low yielding rubber during the current year and, if so, what will be the number of acres?

**Shri Kanungo:** Yes, Sir. The scheme is working. The target is about 70,000 acres out of which, I suppose, up till now roundabout 8,000 acres have been planted and we expect the scheme will gain momentum in the current year.

**Shri Tangamani:** How many acres are going to be replanted during the year 1960-61? I want to know whether you have got any estimate about that.

**Shri Kanungo:** Yes, Sir, That is what I stated. The target is 70,000 acres; the current performance is about 8,000 acres in the first stage, and in the current year, when the scheme gathers momentum, there will be more acreage.

#### SHORT NOTICE QUESTION Dalmia Jain Concerns

**S.N.Q. No. 11. Shri Raghunath Singh:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Five Dalmia-Jain group of Companies in Delhi have destroyed some papers with the acquiescence of the liquidator concerned when a warrant was issued for search of these papers by the Vivian Bose Commission?

**The Minister of Commerce (Shri Kanungo):** No, Sir. The five companies in respect of which search and seizure warrants were issued by the Commission were different from the five companies whose books and

papers were found by the Commission to have been destroyed with the acquiescence of the liquidators concerned.

**Shri Raghunath Singh:** May I know the names of those companies—the five companies—whose papers have been destroyed?

**Shri Kanungo:** It will not be in the public interests to disclose the names, because the Commission is seized of the investigation and the Commission desires that the names of the companies whose papers are supposed to have been destroyed or likely to be destroyed should not be divulged at this stage.

**Shri Raghunath Singh:** May I know whether it is a fact that most of the liquidators are ex-employees or present employees of the Dalmia Jain group of companies, and especially whether Shri R. D. Agarwal, the liquidator, is still under the employ of the company?

**Shri Kanungo:** From the newspaper reports, it appears that Shri Agarwal was an employee of the Dalmia Jain company and is also employed in some of the concerns.

**Shri Raghunath Singh:** May I know whether it is a fact that all the papers of the Dalmia and Dadri Cement Company of the Punjab have been destroyed?

**Shri Kanungo:** No, Sir. We are not in a position to say that all the documents have been destroyed.

**Shri Raghunath Singh:** How many documents have been destroyed.

**Shri Kanungo:** The investigation is going on and it is not in the public interest to disclose information.

**Shri Raghunath Singh rose—**

**Mr. Deputy-Speaker:** It is not a private affair between the hon. Member and the Minister. The hon. Member must look to the Chair also! Shri Tyagi.

**Shri Tyagi:** Is it now confirmed that some papers were destroyed actually, or, is that matter, in itself, also under enquiry?

**Shri Kanungo:** This matter as to how many documents have been destroyed and how much has not been destroyed is a matter for investigation. But some have been destroyed. That is a fact.

**Shri Ansar Harvani:** May I know whether anybody has been arrested for destruction of these papers which would serve very well for this enquiry?

**Shri Kanungo:** No, Sir. Only after the Commission makes its investigation—only after investigation—this question will be considered.

**Shri A. M. Tariq:** In view of the fact that some of the papers which were important and confidential have been destroyed, may I know if there is any proposal before the Government to start some sort of a criminal case against the people who have done this act?

**Shri Kanungo:** That is what I have answered. After the investigations are completed it will be done.

**Shri Kasliwal:** What is the public interest involved in the matter of disclosing this particular information here?

**Shri Kanungo:** It is obvious that investigation is continuing and the facts disclosed will give clues.

**Shri A. P. Jain:** Sir, may I make a submission? This is a question which is being enquired into by an ex-Judge of the Supreme Court, and Government could have taken shelter under the plea that this question is under enquiry and it is not in the public interest to disclose facts. (*Interruptions*). But once they have given certain information, another information which directly follows from the information given is now being withheld, once they have admitted that four or five companies or some

companies have destroyed the papers, where is the sanctity in not disclosing the names, particularly when an hon. Member of this House named a particular company and asked whether it had destroyed papers? The Minister said, "Not all the papers". I am not able to appreciate why part of the information is being given and part of the information closely connected with it is being withheld.

**Mr. Deputy-Speaker:** Order, order. Is the hon. Minister prepared to give any information?

**Shri Kanungo:** I have answered the question. The question was whether five companies have destroyed some papers—the companies which were under investigation—when warrant was issued for seizure and search. My answer was that these five companies were not the companies which are under investigation.

**Shri A. P. Jain rose—**

**Mr. Deputy-Speaker:** We cannot enter into arguments and take decisions. So far as the question is concerned, a few supplementaries have been put and they have been answered. Whether the answer is complete or not can be decided on some other occasion but not at this moment.

**Shri A. P. Jain:** Sir, I want to raise a point of order. The point of order is whether the discretion to refuse to disclose a fact must be based on some principle or it can be arbitrary. I can understand when the matter is before the Commission, Government do not want to disclose information. But once they choose to give some information, could they arbitrarily say, "No; we are going thus far and no further"?

**Mr. Deputy-Speaker:** The Question Hour is not the period where a discussion can be had. Only brief questions are put and concise answers given. We have had them. Members have got so many remedies to extract other information. As regards

such other information, if any separate question is put, we will consider whether information could be had or not.

**Shri A. P. Jain:** Sir, my point of order is this. I am not at all keen to seek information and I am not at all interested in the information which they desire to withhold. But my point of order is whether this discretion should be exercised on some principle or it could be exercised arbitrarily.

**Mr. Deputy-Speaker:** It is left to the Minister at that moment when he feels that some information cannot be given. If really any information is being suppressed on grounds which may not be reasonable or justified that matter can be settled afterwards. But when the Minister claims that such and such information cannot be given, immediately he cannot be compelled to give that information at that moment, and particularly during the Question Hour. That cannot be done just now.

**Shri A. P. Jain:** When shall we have that opportunity, if not now?

**Mr. Deputy-Speaker:** There are many ways open to Members when they can have it.

**Shri Feroze Gandhi:** May I know whether it is a fact that the Registrar of Companies of the old Delhi State had filed a criminal complaint under various sections of the IPC against these parties and whether the Government have finally taken any decision for prosecuting the parties on the basis of those complaints, when the complaints had actually been lodged? It is about five years ago! I would like to know what the Government have done about this.

**Shri Kanungo:** These facts relate to events before the Commission was appointed.

**Mr. Deputy-Speaker:** This is only a short notice question and the supplementaries have already been exhausted. I even allowed the hon. Member to put one supplementary. But then he makes a statement so

long that it cannot be considered a supplementary.

**Shri Feroze Gandhi:** What am I to do? Five years have passed and they might have forgotten ....

**Mr. Deputy-Speaker:** Even then, the supplementaries should not grow with the lapse of time.

**Shri Feroze Gandhi:** May I know whether it is a fact that the disappearance of the papers actually took place five or six years ago and the Government agency, which is itself prosecuting the parties, had this knowledge for the last several years? In that case, why was this information not given to the Commission at that time?

**Shri Raghunath Singh:** That is the point.

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):** I cannot answer as to what happened five years ago, but it is true that some papers were destroyed during the last few months while the Vivian Bose Commission has been conducting the enquiry. Of course, the Commission is going ahead with its work in spite of what has happened. However, I shall only like to answer in half a minute to what Shri Jain said. I do not follow the question of principle he has raised, but it is for the Commission to suggest to us as to what matter should be disclosed and what should not be disclosed. The Commission has definitely informed us that certain papers were destroyed and I do not think it will be advisable to hide that fact from the House. It is a matter of common knowledge now and it has appeared in papers. Therefore, this information has been given. But in the course of its enquiry, the Commission feels that the disclosure of the names of the companies will not be in the interest of a proper enquiry in future. Hence, the names of the companies are not being announced.

**Some Hon. Member rose—**

**Mr. Deputy-Speaker:** We have taken 12 minutes on this short notice question. We cannot continue this discussion indefinitely. I will treat it as closed.

**Shri Raghunath Singh:** This is a very important question.

**Mr. Deputy-Speaker:** There must be many others more important than that.

#### WRITTEN ANSWERS TO QUESTIONS

##### Retrenchment of Indians in Kuwait

\*1272. { **Shri Rameshwar Tantia:**  
**Shri Manabendra Shah:**

Will the **Prime Minister** be pleased to state:

(a) whether Government's attention has been drawn to the retrenchment of Indians from services and stopping further recruitment of Indians in Kuwait, Persian Gulf;

(b) if so, the reaction of Government; and

(c) the steps taken, if any, by Government?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) to (c). The Government are aware that some retrenchment has taken place. However, there appears to be no ban on the employment of Indians. A note explaining the recent moves of the Kuwait Oil Co., is being placed on the Table of the House. [See Appendix III, annexure No. 39].

##### Rebate to Displaced Persons

\*1273. **Shri Ajit Singh Sarbadi:** Will the **Minister of Rehabilitation and Minority Affairs** be pleased to refer to the reply given to Starred Question No. 22 on the 16th November, 1959 and state: